

C.A.T. Bench, Jaipur

Date of Order	Orders
19.4.2002	<p>Mr. P.N. Jatti, Counsel for the applicant None present for the respondent.</p> <p>The learned Counsel for the applicant prays for adjournment on personal grounds. List it on 24.4.2002</p> <p><i>Chwpd</i> A. P. NAGRATH ADMINISTRATIVE MEMBER</p> <p><i>Chwpd</i> (O. P. JARGA) VICE CHAIRMAN</p>
24.4.2002	<p>Mr. P.N. Jatti, Counsel for the petitioner. Mr. N. C. Goyal, counsel for the respondents.</p> <p>This CP has arisen for the alleged disobedience of the order dated 2.5.2000 in OA No. 332/99. Reply has been filed by the respondents. The learned counsel for the respondents submits that the order of the Tribunal has been fully complied with. This position is also accepted by the learned counsel for the petitioner. In view of the submissions made before us, this CP does not survive and the same is dismissed. Notices issued to the contmners are discharged.</p> <p>All the MAs are also dismissed as having become infructuous.</p> <p><i>Chwpd</i> J. K. KAUSHIK (J.K. KAUSHIK) MEMBER (J)</p> <p><i>Chwpd</i> A. P. NAGRATH (A.P. NAGRATH) MEMBER (A)</p>